CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI JENCH ::: GUWAHATI -5.

ORIGIONAL APPLICATION NO MISC PETITION NO. REVIEW APPLICATION NO (U.A.NJ. CONT. PETITION NO. (U.A. NQ. Advocate**≼**for the Applicant. Advocate for the

Office Note

this application is a form and within time:

10/BB No 37 9 33

C. F. of Rs. 50/-

deposited vide

Court Orders

8-3-95 (from

Mr. A. Roy with Mr. P. C. Das for the applicant. Question of correct retire-Manipur) ment date is involved. Application is admitted. Issue notice to the respondents. Mr.A.K.Choudhury Addl.C.G.S.C. now seeks to appear for respondents. He is requested to file memo of apperance in due course. However, notices is directly issued to the respondents. 8 weeks for written statement.

Issue notice to the respondents to show cause as to why interim order as prayed should not be made, returnable on 27-3-95. at 10-30 a.m. Original Application is adjourned for orders to 8-5-95. To be placed on Board for hearing as to interim relief 27-3-95

Copy be furnished to the counsel. Counsel takes immediate steps for service.

Vice-Chairman

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OFFICE NOTE

COURT ORDERS

Notice essent to resplo.

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Cost or poul wide

No. 10 98-1100 & 10.3-51.

Mr. P.C. Das for the applicant. Mr. A K Choudhury, Addl. C.G.S.C. for the respondents.

1) Service departs are stite

dents to show cause at to interim relief, by order dated 8.3.95.
The office report says that though notice were sent by Speed Post on 16.3.95. Although formal service report is still awaited, there is no reason to assume that the notices have not been received by the respondents. No cause is shown against the prayer for interim relief. Mr. A.K. Choudhury the learned counsel for the respondents states that he has so far not received any instructions from the

respondents. - a n maring Mile

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कार्य है है । विश्व कार्य The applicant has stated that he is skilled worker Grade Libethe office of the Director of Small Industries Service Institute, Imphal. Prima facie from the Identity Card, Annexite issued under the signature of the Director it appears to be so. It is now settled that workers like the applicant are Workmen within the meaning of the FR 56(b) and they are entitled to continue in service till they complete the age of 60 years. That view is also taken by the Ernakulam Bench of the Central Administrative Tribunal in which

27. 3. 95

copy of the judgement is annexed as. Annexure 4 to the application. The said order is dated 20.12.92.

It is averred by the applicant that he has filed first application on 27.9.94 to the respondent No. 3 followed by reminders on 19.12.94 and 27.1.95 but no reply has been received. At this stage it is presumed that these communications were in fact filed by the applicant. Prima facie the efore it appears that the applicant vould be entitled to continue upto att ining 60 years of age.

Considering the above aspects and since the proposed retirement date of the applicant is 31.3.95 and as no cause is shown by the respondents at this stage the respondents are hereby directed as follows:

- i. The respondents shall not cause the applicant to retire on 31.3.95 and to continue him in service until
- ii. To dispose of the representation of the applicant dated 27.9.94 expeditiously and inform the result theresof to the applicant.
- iii. Liberty to respondents to apply for vacation of the order after the decision of the representation is given with notice to the applicant.
- iv. Liberty to the applicant to chalfenge the decision on the representation when given if he is aggrieved by the same.

luce

O.A. 32/95

OFFICE NOTE

Date

27.3.95

Subject to the above interim order the other directions dated 3.3.95 shall apply.

trd

ride no 1381-85 1.5.95

29.3.95

PR is received from in \$151, Imphal in C/N IN OH NO. 32/95.

The Dy. Direction

persyed for Bo Days fine to Submit 1 in

forom Two.

Since are still awater 25/4

None for applicant. As requested by the Deputy Director by his letter dated 7.4.95 adjourned to 7.6.95 for orders.

Vice-Chairman



8-5-95

Mr.A.K.Choudhury Addl.C.G.S.C. for respondents. In view of the letter of Deputy Director dated 7/8-4-95 we have adjourned the O.A. for orders to 7-6-95. Mr.Das who comes from Agartala was not present on that day and he is not aware of the matter placed on board for orders. He now says that 7-6-95 is not convenient to him and the date may be changed to . 10-7-95. Mr.Choudhury has no objection.

Hence the O.A. be placed for orders on 10-7-95 instead of 7-6-95. Mr.Das orally seeks for a direction to the respondents to pay the salary to the applicant for the month of April 1995 and onwards in view of the interim order passed on 27-3-95 directing the respondents not to cause the applicant to retire on 31-3-95 and to continue him in service until further orders. We think that since payment of salary is indiden tal to the aforesaid directions the respondents are expected to do the needful till tham get the order vacated and the disposal of the O.A. The hearing of the O.A. also cannot be expedited till the respondenty to file the written statement for which the have applied, for time . The applicant is given liberty to serve a copy of these minutes upon the respondent No.13.



8-5-95

Liberty to applicant to apply appropriately if so advised after reasonable time after the minutes are served for respondent No.13 and yet is not paid the salary.1

Copy of the order be supplied to the counsel for the applicant as well as Mr. A.K. Choudhury, Addl. C.G.S.C.

Vice-Chairman

Member

me d. 8.5-95 ismobs.

in consel a parties

v. no. 2145, 246 & 1819995.

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- Kon (a) of

6-6-95

OFFICE NOTE 5/6/95

The letter at Flag A received from the applicant may kindly be perused.

The applicant wants to mithoraw his application and requests this Hon ble Tribunal to drop the matter and inform his office to get the retirement benefit.

Laid for favour of kind perusal and further orders. . .

C.O. 5/16

In view of the letter of the applicant received on 5-6-95 the matter is placed for orders. Learned counsel for the applicant is not present. Mr.A.K. Choudhury Addl.C.G.S.C is present for the respondents. But has no instructions.

By his letter aforesaid the applicant has requested for allow him to whithdraw the case. We however find that the said request is result of frustration on account of non-payment of salary from 1-4-95 onwards. We have not therefore, inclined to allow the withdrawal of the case at this stage.

It appears to us that the situation brought above by the respondents why not follow our interim order dated.

8-5-95 in the sprit in which it was expected to be followed. We therefore, hereby direct the respondents to forthwit release the payment of salary of the applicant from 1-4-95 onwards up to date and make a compliance report to this Tribunal within 1 month from to-day. It should be noted that in the event of non-compliance of this order proceeding the

contempt may be initiated. Communicat the order immediately to respondent No. 3 as well as to the applicant directly. Copy slao be furnished to Mr.A.K.Choudhury, Addl.C.G.S.C. Orders on prayer for withdrawall rese twybe O.A. to be placed for further orders on 10-7-95.

My 3/6

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Member

Vice-Chairman

V.No. 7478-50 215.65

Surier Reports are 88111

Mr.S.Roy for the applicant. Mr.A.K.Choudhury, Addl.C.C.S.C. for the respondents.

Vide letter received by this office on 5-6-95 the applicanthas stated that he is decided to be withdrawn the case. He has also stated tha he is willing to treated as retired on 31-3-95. Earlier we have noted on 6-6-95 when the learned county for the applicant is not present that we noticed that the requestfor withdraws was perhaps on account of non-payment. of salary and therefore we did not passed that order. To-day however, Mr.S.Roy the learned counsel for the applicant is present and he states tha he has directed of the applicant not t press the O.A. Hence O.A. is disposed of as not press by the applicant. No order as to costs. subject

Interim order \(\text{vacated \(\text{to follo-} \) wing directions :-

19.7.95 casued to all conferred by Regdingst ride

8/No. 3237-40

Rta: 25.7.95.

Notwithstanding the disposal of the O.A. the respondents do not stand absolved of their Splication to submit a compliance report as directed on 6-5-95. The respondents therefore/file the report.

Vice-Chairman

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18-9-95

A Compliance upot as por direction or in static In bound At. 10-7-95 new to from suphy director (ction) SISI, Domphal.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

GUWAHATI GUWAHATI

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In the matter of 8 SEP 1995 G.A.No. 32 of 1995

Shri B.B.Bhattacharjee - Applicant

 \mathcal{O}_{\prime}

Union of India & Ors. - Respondents

AND

In the matter of A compliance report as per direction of the Hentble Tribunal dated 10-7095.

The Respondents most respectfully sheweth :-

That in compliance of the Hen'ble Tribunal's order dated 10-7-95 in the above case, the respondents beg to state that wide letter No.A/20057/86/535 dated 4-7-95, the respondents have paid the salary to the applicant amounting to k 7,788/- towards his salary.

A copy of the said letter is annexed hereto and marked as Annexure "A - I ".

2. That the respondents beg to state that a letter was sent to the Section Officer(J) of the Hon'ble Tribunal informing that the salary was paid to the Applicant vide Cheque No.A/20.541881 dtd. 4-7-95.

Contd.... 2

A copy of the said letter is annexed herete and marked as Annexure— " A- 2".

That the respondents, therefore, pray that this compliance report may be accepted by the Hon'ble Tribunal and close the case finally.

VERIFICATION

I, R.R.Deshpande, Dy.Director (Chem) S.I.S.I., Imphal, do hereby declare that the statements made in this petition are true to my knowledge.

ত্য নিবিন্নক (१४৪.

Deputy Director (Chem)

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CR.E. SESHARDO I

- Copy to:
 Shri O.A.Chakraworty,

 Dy.Director (Admn) (NG),

 6/6 BC(SSI), Nirman Bhavan, New Belhi for information

 slongwith a copy of O.A.No.32/95 dated 6/6/95 order

 issued by C.A.T..Guwahati Bench which was received

 "Y this office on 4/7/95. The above payment to made

 so pay your letter W.
- The Director, SISI, Agartala

 for information alongwith a copy of 0.A.M.32/95

 deted 6/6/95 of the C.A.T.Guwanati Bench.

8) File No. N/11023/91.

IR.R. DESHPANDE

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N11023/91/531-34.

94/7/95

TO

The Section Officer(d). Central Administrative Tribunal. Gusahatl Bonch. Guwahat1.

Sic,

9.8. Mattacharide is not attending the office after 28th may 1995.

Yours fairtfully,

(R. R4 BREITPANDS) DY. WINECKOR (CHEE) POR DIRECTOR

Copy to:-

: 29

- 1) Shri A.R.Chaudhury, Central Gevt. Standing Counseller, Guwahati fer information.
- 2) The Director. SISI, Agartala
 - for information.

Ateofea

3) Shri G.A.Chakraberty, Dy.Director(dmn)(NG), 6/0 BC(SSI), New Delhi - for information.

(R.R. DESHPANDE)

Deputy Livery Cher AND COLIN SAN WELL

d Adimenistrative Tribund कार्यादी क्यान रेख

To.

The Section Officer(J) Central Administrative Tribunal, Guwahati Bench Bhangagart, Gauhati.

Sub:- Request to withdraw the case vide OA No.-32,895.

Sir,

Kindly refer to your Memo No. 1384 dated 29/3/95 on the aforesaid subject and to state that, although I am in service as per your order but no salary has been paid to me from 1.4.94 onwards. As a result, I am facing problem both financially and mentelly. Hence, I have decided to withdraw the case. I am willing to be retire on 31.3.95 (A.N).

It is hereby requested to drop the case and year inform to my office at the earliest so that I will get my retirement benefits.

> Yours faithfully Bilehati Bhush Bhatachaga

(B.B. Bhattacharjee) S.W. Grade-I SISI, Imphal.

Copy to:-

1. The Dy. Director I/C SISI, Imphal.

2. Sri P.C. Das Advocate, "Sandhani" Thakurpalli Road, Krishnanagar Agartala- Pin-799001.

3. The Development Commissioner(SSI) New Delhi.

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कीन : 1220584, 223096

स्त्रघु उद्यो<u>ग्र से</u>ना संस्थान 🤛 ज्ञात्र, कृषि एवँ प्रामीण **उद्योग विभाग** उद्योग मंत्रालयं भारत सरकार सी - 17/18 ताकयेक्षपात इन्डस्ट्रियक इस्टेट इस्फाल - 795001, मणिपुर



Gram: SMALLIND

Phone: 220584, 223096

SMALL INDUSTRIES SERVICE INSTITUTE.

Deptt. of SSI, Agro & Rural Industries Ministry of Industry, Govt. of India C-17/18 Takyelpat Industrial Estate

Imphal - 795001, Manipur

संख्या/No_A/20057/86/49

दिनांक/Dated, the 07/4/95

The Deputy Registrar, Central Administrative Tribunal, Guwahati Bench, Rajgarh Road, Bhangagarh, Guwahati-781005.

> Sub: Orgn. Application No. 32 of 1995/1100 dated 10/3/95 in respect of Shri B.B.Bhattacharjee -vs-Union of India and Stay Order dated 27/3/95.

Sir,

Kindly refer the above mentioned notice dated 10/3/95 and Stay Order dated 27/3/95. I am to state that, in order to contest the application and to file the reply along with the necessary documents in support thereof the necessary documents are to be prepared and the necessary approval is required from the senior authorities i.e. 0/o Development Commissioner (SSI) New Delhi. The local Central Govt. Counseller of Imphal is out of station and we are approaching to file our application through the Counseller through our local office located in Guwahati. We are submitting our details to Guwahati to your Bench through Counseller at Guwahati shortly. Since Imphal is isolated area and communication is a problem, We, therefore, request you to kindly grant sanction of extension of 60 days to contest the application made by Shri B.B. Bhattacharjee and to file our reply along with the documents.

Contral Adiministrative Tribunal

(R.R. DESHPANDE)

DY. DIRECTOR (CHEM) FOR DIRECTOR

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985

Title of the Case:

- Versus -

Sep 1998 30

I NaD E X

Sl.No.	Description o	f documents relied upon :	Page	Nos.
1.	Application	Take All Same		9
2.	Annexure - 1	Copy of the Reminders for the Representation of the Applicant dt. 19.12.94 to the Director of Small Industries Service Institute: Imphal.	5 -	10
3.	Annexire - 2	Copy of the Representation of the Applicant dt. 27.1.1995 to the Director of SISI: Imphal		11
4.	Annexure - 3	Copy of the Identify Card issued by the Director of SISI, Imphal	ë,	12
5.	Annexure - 4	Copy of decision of the CAT: Brnakulam Bench in Case No.O.A. 1427/92 dt.28.12.92 -	, 3 - .	15-

Bignature of Applicant.

FOR USE IN TRIBUNAL'S OFFICE

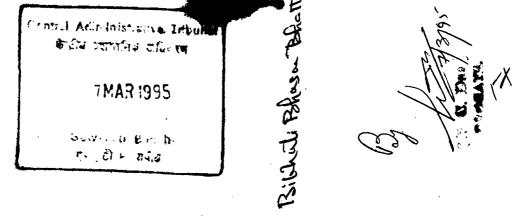
Date of Filing:

OR

Date of receipt by

Postal Registration:

Signature for REGISTRAR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUWAHATI BENCH : CUWAHATI

J. 28 146 1

0. A. NO. . . 3.2. OF 1995.

(An application under Section 19 of the Administrative Tribunal Act, 1985.)

BETWEEN

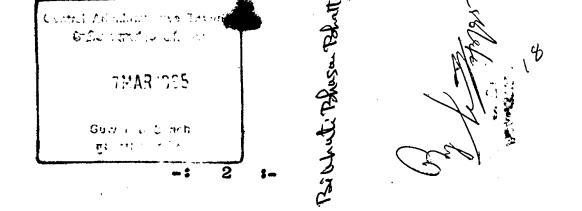
AND

- 1. Union of India -represented byThe Secretary,
 Ministry of Industry,
 Government of India,
 Nirman Bhavan 7th Floor(South Wing),
 New Delhi 110011;
- 2. The Development Commissioner: (SSI), Nirman Ehavan - 7th Floor(South Wing), New Delhi - 110011;
- 3. The Director of Small Industries Service Institute, Imphal, Takyelpat Industrial Estate, Imphal 795001.

....Respondents.

1. Particulars of the Applicant:

- I. Name of the Applicant: B. B. Bhattacharjee
- II. Name of father: Late Mahendra Kumar Bhattacharjee
- III. Age of the Applicant : 57 years.



IV. Designation and
 particulars of
 Office:

Skilled Worker in Grade-I in the Office of the Director of Small Industries Service Institute Imphal, Takyelpat Industrial Estate, Imphal - PIN 795001: Manipur.

V. Office address:

Skilled Worker Grade-I,

Office of the Director of Small

Industries Service Institute,

Imphal, Takyelpat Industrial

Estate, Imphal - 795001, Manipur.

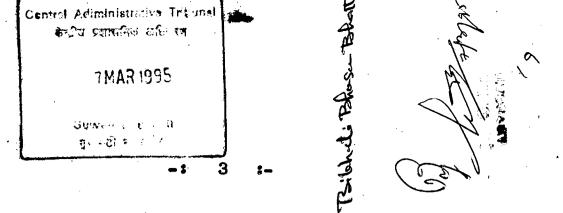
VI. Address for serving
Notices:

Shri B. B. Ehattacharjee
SUJIT SMRITI EHAVAN
Shakaibari (near Shakaibari
J.B.School)
P.O. & P.S. Dharmanagar,
PIN - 799250

District - North Tripura.

2. Particulars of the Respondents :

- I. Name of the Respondents: (a). Union of India;
 - (b).Development Commissioner (SSI): New Delhi;
 - (c).Director of Small
 Industries Service
 Institute, Imphal, Manipur.



II. Name of the Father: Does not arise.

III. Age of the Respondent: Does not arise.

IV. Designation & Particu- Director of Small Industries
lars of Office(Name & Service Institute, Imphal,
station) in which Takyelpat Industrial Estate,
employed: Imphal - 795001, Manipur.

V. Office Address: (a) Union of India -represented bythe Secretary,
Ministry of Industry,
Government of India,
Nirman Bhavan - 7th Floor
(South Wing)
New Delhi - 110011;

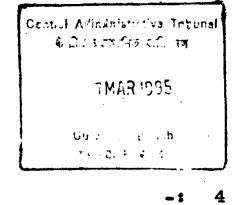
- (b) The Development Commissioner(SSI),

 Nirman Bhavan 7th Floor,

 (South Wing)

 New Delhi 110011
- (c) The Director of Small Industries
 Service Institute,
 Imphal,
 Takyelpat Industrial Estate,
 Imphal 795001, Manipur.
- VI. Address for service of Notices:

As above.



Bilduti Blusan Blath

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3. Particulars of the Order against which the application is made:

The applicant is a Skilled Worker Grade I and as such is due to retire on the last day of the month in which he attains the age of 60 years. The Applicant's date of birth being 18.3.1937, is due to retire on 18.3.1997.

In the last part of September,

the applicant having learnt that the Respondents ignoring the provisions of F. R. 56 were taking steps for retiring the applicant on the last day of the month of March of 1995 on attaining the age of 58 years and accordingly, the applicant submitted a representation on 27.9.94 to the Respondent No.3 requesting him to retire the applicant on his attaining the age of 60 years but without any reply. The Applicant thereafter submitted a reminder on 19.12.94 although without any reply. The Applicant thereafter on 27.1.1995 submitted another representation requesting the Respondent No.3 to retire the Applicant on his attaining the age of 60 years but

Anx-1.

Anx-2.

Centi-I Adiministrative Institute किसीय श्रमास्तिक केश्विष्ट मा 7 MAR 1995

Guwanata Banah
हर्मा स्थापन स्थापन

Richard Bhas a Bhallach

of no effect. As the Respondent No.3 did not reply to the representations submitted by the applicant the applicant verilly believes that the Respondents had rejected his representations and hence files this present application for a direction upon the Respondents to retire the applicant on the last day of the month of March, 1997

on his attaining the age of 60 years.

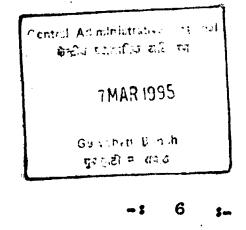
Anx-1

(Copies of the Reminder of the representation dated 19.12.94 and the Representation dated 27.1.95 are annexed and marked as Annexures 1 and 2 respectively).

4. Subject in brief: The Applicant is a Skilled Worker in Grade-I attached to the Small Industries

Service Institute. As he is a Skilled Worker, he is due to retire on the las t day of the month in which he attains the age of 60 years in accordance with F.R.56(b), and for that reason, necessary direction upon the Repondents to retire the applicant on 31.3.1997 is prayed for.

5. Jurisdiction of the Tribunal : The Applicant declares that the subject matter of the petition and provisions of Rules against which he wants redressal is within the jurisdiction of the Tribunal.



11)。

Sichut: Pahusa-Pahallacha

6. Limitation :-

The Applicant further declares that the application is within the limitation prescribed in Sec. 21 of the Central Administrative Tribunal Act, 1985.

7. Facts of the Case:

i). That, the Applicant is a citizen of India.

That, the Applicant is a Skilled Worker

in Grade-I in the Office of the Director of Small Industries Service Institute, Imphal at Takyelpat Industrial Estate, Imphal, PIN • 795 001, Manipur. The Applicant lost his appointment letter.

The Identity Card No.25 issued by the Respondent No.3 indicates that he is the Skilled Worker Grade-I and his date of birth is 18-03-1937.

Anx - 3.

(A copy of the Identity Card is enclosed herewith and marked as Annexure - 3.)

111). In accordance with the provisions of F.R.56(b), the Applicant being a Skilled Worker is due to retire on 31.03.1997 and on his attaining the age of 60 years

তেলারে Adiministrative বিশ্ব করের করের সম্প্রিক নার্ছির বার্ছির বার্ছের বার্ছির বার্ছের বার্ছের বার্ছের বার্ছের বার্ছির বার্ছের বার্ছ

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Anx - 4

years on 18.3.1997; but the Respondents are taking steps to retire the applicant on 18.03.1995 ignoring the provisions of F.R.56(b). The applicant prays leave of the Hon'ble Tribunal to refer to F.R.56(b) and the decision of the Central Administrative Tribunal, Ernakulam Bench in O.A.No.1427/92 on 18.12.1992.

(A copy of the decision of the Central Administrative Tribunal, Ernakulam as mentioned above is enclosed and marked as Annexure - 4).

Anx - 4.

8. Details remedies

Atheneted a

exhausted:

Anx - 1

Anx - 2.

The Applicant submitted representation on 27.9.1994 followed by reminder dated 19.12.1994 and a fresh representation on 27.1.1995 to the Respondent No.3 but without anyremedy or effect

(Copies annexed and marked Annexures - 1 and 2 respectively).

9. Matters not previously filed or pending gefore any other Court:

The Applicant further declares that he did not previously file any application before any Court in respect of the matter in the present application and no such application, suit or Writ is pend-

-ing before any Bench of the Tribunal or Court.

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-: 8 :-

- 10. Relief(s) sought: In view of the facts mentioned in the foregoing paragraphs, the applicant prays for the following reliefs:
 - (i). Direction upon the Respondents to retire the applicant on 31.3.1997(AN) on his attaining the age of 60 years on 18.3.1997.
 - (ii) Other relief(s)
 which the applicant
 entitled to under
 the Law and the
 equity.
- (ii) Interim Order, if any,
 prayed for :

Restraining the Respondents from retiring the Applicant on 31.3.1995 or till the disposal of the present application.

- 11. Particulars of Postal Order/
 Bank Draft in respect of
 application Fees:
 - I. Number of Indian Postal Order/
 Bunk Draft: No.01 379335
 - II. Name of Issuing Post Office/

 Bank:

 Agartala
 - III. Date of issue of the Postal
 Order/Bank Braft: 1/3/95
 - IV. Post office/Bank at which payable: Gawahati.

12. List of the Enclosures :-

- (1) Copy of the Reminders for the Representation of the Applicant dated 19.12.1994 to the Director of Small Industries Service Institute, Imphal (Annexure 1).
- (2) Copy of the Representation of the Applicant dated 27.1.1995 to the Director of Small Industries Service Institute, Imphal (Annexure-2).
- (3) Copy of the Identity Card issued by the Director of Small Industries Service Institute, Imphal (Annexure-3).
- (4) Copy of the decision of the Central Administrative Tribunal, ERNAKULAM in Case No. 0.A. 1427/92, dated 28.12.1992 (Annexure 4)
- (5) Indian Postal Order of Rs.50/(6) Vakalatnama.
 VERIFICATION

I, Shri B.B. Hhattacharjee, son of late Mahendra Kumar Hhattacharjee, aged 57 years, resident of "SUJIT SMRITI EHAVAN," Shakaibari(near Sakaibari J.B. School), P.S. Tharmanagar, North Tripura District, do hereby verify that the contents of paragraphs 1 to 7(ii) are true to my personal knowledge and belief and the rest of the foregoing application are my humble submission and prayer and that I have not suppressed any material fact.

Dated: Agartalay Bilandi Pohusu Pohullacheyu the J.G.. March, 1995. Signature of Applicant.

V

The Director,
Small Industries Service Institute,
Small Takyul per

Sub: Regarding age of retirement in respect of skilled Workers.

Ref: Judgement of the Hon'ble C.A.T. Ernakulam Bench in case No.1427/92 dated 28.12.92.

> 2.Judgement of the Hon'ble C.A.T. Patna Bench in case No.374/94 dated 19.8.1994.

Sir,

Kindly refer to my application dated 27.49.94 on the subject cited above. In this connection, I am to request you to take necessary action at an early date as because my date of retirement is very nearer.

Action taken in this regard may kindly be intimated to me.

Thanking you,

Yours faithfully,

Bir Trut Bhose Bhotteley.

Skilled Horker SISI, Bring Supind

Jate-19-12-94

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The Director, S.I.S.I., Imphal. Takyelpat.

Subject: - Permission of retirement at the age of sixty under FR 56 B.

Ref: - Judgement of the Hon'ble C.A.T. Ernakulam Bench in case no. 374/94 dated 19-8-1994.

Sir.

with profound sence of respect I beg to invite your kind attention to my application dated 19-12-94 and the above cited subject and to respect you kindly allow me to retain at the age of sixty under F.R. 56 B as well as judgement of the above C.A.T.(S). Your most immediate action in this matter is cordially requested as my retirement date is sa 31-3-1995 on the age of 58 years so as to enable me to go to C.A.T. with in two months time.

Dated/Imphal.
The 27th Jan., '95.

Yours faithfully.

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(B.B. CHATTACHARJEE)
Skill Worker,
Grade - I,
S.I.S.I., Imphal.

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APP A Des



CARD IDENTITY

No 25

Name : RB. Bhattachartee.

Designation #kl-Worker-Gr-I

Date of birth : 18-03-37.

Identification mark: 2 mole on Rt. jore

Director

Signature of Holder

GOVT. OF INDIA Ministry of Industry Industries Service Institute Shed No. : C-17/18

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ANNEXURE 4

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O. A. 110. 1427/92

19:9

DATE OF DECISION 20.12.92

P.K.Krishnan-Knity and seven others. _____Applicant (15)

Mr. Thampun Thomas - Advocate for the Applicant (s)

The Union of India, represented by the Respondent (s) Secretary to Government, Department of Industries, New Delhi and six others.

Mr.M.V.Poulose, ACGSC 1 Advocate for the Respondent (s)

CORAM:

;; ;

The Hon'ble Mr. S.P.MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. A.V.HARIDASAN, JUDICIAL MEMBER

JUDGEMENT

(Hon'ble Shri S.P. Mukerji, Vice Chairman)

In this application the seven applicants are working as Skilled Worker Grade I and Grade II in the Gentral Workshop, Small Industries Service Institute and in the Extension Centres under the Development Commissioner, Small Scale Industries of the Government of India. The 8th applicant is the Association of Central Government Production Centre Employees. The relain of the applicants is that as Skilled Workers they are entitled to be retained in service till they attain the age of 60 years in accordance with the note below FR 56(b). The lave relied upon the judgment of this Bench of the Tribunal date. 23.5.1990 in O.A.770/89 at Annexure-A, that of the Bungalore Bench of the Tribunal date. 2.1.1991 at Annexure-B and another Judgment of this Bench of the Tribunal date. 17.9.1991 (Annexure-C) in that connection. Their representations to g t similar relief have been

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Inconsequential. They have argued that the Workshop and Production Centres under the respondents are industrial establishments and they full within the definition of 'workmen' referred to in the note below F.R 56(b). They have prayed that the respondents be directed to permit the applicants 1 to 7 and others similarly situated. Skilled workers to be continued in service upto 60 years of the

2. In spite of a number of opportunities given to the respondents they did not file any reply to the O.A. Accordingly the application was heard when the learned counsel for both the parties were present. The learned counsel for the respondents have no serious objection to the application being disposed of on the basis of the aforesald three judgments at Annexures A,B & C.

F.R 56(b) and the note thereunder read as follows:-

(b) A workman who is governed by these rules shall retire from service on the afternoon of the last day of the month in which he attains the age of sixty years.

NOTE - In this clause, a workman means a highly skilled, skilled, semi-skilled, or unskilled artisan employed on a monthly rate of pay in an industrial or work-charged establishment."

In the Judgment dated 23.5.1990 by this very Bench of the Tribunal in O(A,770/89 (Annexure-A) we decided that the Skilled workers in the Production Control Ettumnnoor under Dl the Development Commissioner, Small Scale Industries, Govt. of India fall within the definition 'workmen' and the age of retirement for such a worker is 60 years. The Bangalore Bench of the Tribunal in Its Judgment 21.1.1991 in O.A.779/90 at Annexure-13 also decided that the Skilled worker Gr.1 in the Small Industries Service Institute which is an industrial unit is also entitled to retire at the age of 60 years under F.R 56(b). In the Judgment of the Ernakulain Bench of the Tribunal dated 17.9.1991 (Annexure-C) in $O.A.544/91^{\circ}$, the Skilled workers working in the Extension Centre under the same respondents as before us were also declared to be entitled to retire a at the age of GO years. नेपाति का न

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In the light of the ploresuld decisions we allow this application to the extent of declaring that the first seven applicants before us are entitled to retire from service on the afternoon of the last day of the month in which they attain the age of 60 years under F.R 56(b). To avoid further litigation, the respondents are directed to consider issuing necessary instructions in regard to the age of retirement of is similarly situated persons in an appropriate manner. There will be no order as to costs.

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Sd/- MEMBER (ADMN)

Memo No. 1

Date :

Copy for information & necessary action to :

- (1) Shri B.B. Bhattacharjee, Skilled Worker in Grade-I, 0/0. the Director of Small Industries Service Institute, Imphal, Takyelpat Industrial Estate, Imphal, Manipur, PIN - 795 001.
- (2) The Secretary, Ministry of Industry, Govt. of India, Nirman Bhavan, 7th Floor (South Wing). New Delhi 110 011.
- (3) The Development Commissioner, (SSI), Nirman Bhavan, 7th Floor (South Wing), New Delhi 110 011.
- (4) The Director, Small Industries Service Institute, Imphal, Takyelpat Industrial Estate, Imphal 795 001.

SECTION OFFICER (3)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: GUWAHATI - 5

O.A. 32/95

Sri B.B. Bhattacharjes

••• Applicant

Union of India & Ors.

... Respondents

PRESENT

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE CHAIRMAN THE HON'BLE SHRI G. L. SANGLYINE. MEMBER (ADMN).

For the Applicant ... Mr. S. Roy, Mr. P.C. Das.

For the Respondents ... Mr. A.K. Choudhury, Addl. C.G.S.C.